

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Article 75)

श्री शरद बाबू (जबलपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरः स्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India"

*The motion was adopted*

श्री शरद बाबू : मैं विधेयक पुरः स्थापित करता हूँ ।

15.33 hrs.

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(Amendment of Article 75)

श्री रतौब मलूब (सहारनपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरः स्थापित करने की अनुमति दी जाय ।

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*The motion was adopted.*

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15.34 hrs.

CONSTITUTION (AMENDMENT)  
BILL—Contd.

(Insertion of New Articles 23A, 23B and 23C)

by Shri Y. P. Shastri

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri Y. P. Shastri on the 5th May, 1978, namely:—

"That the Bill further to amend the Constitution be taken into consideration"

Shri Shanti Bhushan; you were on your legs.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : Mr. Deputy-Speaker, Sir, on the last date when I was intervening, I had said that I was in agreement with Shri Mavalankar when he had said that there was a stage when a country could make a provision for the right to work and unemployment relief and that stage has to be when the unemployment problem had been solved basically, so that there would be a few unemployed persons, who would be entitled to unemployment relief on account of the fact that for some reason, it was not possible to give them employment for a certain period. But at a time when the unemployment problem is of a